

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3099**

TO BE ANSWERED ON THE 30TH MARCH, 2022/ CHAITRA 9, 1944 (SAKA)

NOTIFICATION OF NEW RULES BY J&K ADMINISTRATION

3099 SHRI SHAKTISINH GOHIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Jammu and Kashmir (J&K) administration has notified new rules under which employees can be dismissed from service if they or their family members are found to be “sympathetic” to people accused under the Unlawful Activities (Prevention) Act (UAPA) and Public Safety Act (PSA), if so, the reasons therefor;

(b) whether vigilance clearance was made necessary by the J&K administration for Government employees for obtaining a passport; and

(c) if so, the reasons therefor and details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The Government of Jammu & Kashmir has not notified any new rules in this regard.

(b) & (c): The Government of Jammu & Kashmir has issued instructions regarding mandatory Vigilance Clearance for Government employees for obtaining passport in accordance with the instructions of the Department of Personnel & Training (DoP&T), Government of India.